

(a) whether all India Institute of Medical Sciences (AIIMS) refused admission to patients suffering from AIDS as reported in the Press; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (b). The policy of admitting AIDS patients was temporarily suspended on 6th February, 1990 following the admission of Zambian Diplomat who was admitted in the Private Ward of AIIMS.

The discontinuation of AIDS patient admission was done in order to upgrade infection procedures by establishing AIDS facility at the AIIMS and to employ staff exclusively for the intensive treatment of AIDS patient.

An amount of Rs. 20.00 lakhs has been released to All India Institute of Medical Sciences; this will enable the speedy creation of related physical facility for management of AIDS patients in All India Institute of Medical Sciences, itself.

Change in Name of Sub-Lease by D.D.A.

435 SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority (Lesser) is changing the name of the sub-lessee on the basis of general power of Attorney without consulting the lessee i.e. Corporative Housing Societies; and

(b) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

[*Translation*]

Removal of Jhuggies from Kail Bari Marg, New Delhi

436. SHRI KALPNATH SONKAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 11 April, 1990 to Unstarred Question No. 4454 regarding removal of jhuggies from DIZ area, New Delhi and state.

(a) whether jhuggies from DIZ areas and Kail Bari Marg, New Delhi has since been removed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which these are likely to be removed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No, Sir.

(c) In view of anticipated law and Order problem, a view was taken that the demolition may not be taken up until alternative relocation site could be provided to the jhuggi-dwellers. No such site could be located.

(d) No definite date for removal of jhuggies can be fixed in view of the above.

[*English*]

Supply of Medicines to Patients

437. SHRI KALPNATH SONKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the patients in all Government Hospitals in Delhi have to purchase medicines from the market;

(b) if so, whether Government have discontinued supplying medicines to patients free of cost;

(c) if so, the reasons therefor;

(d) if not, whether Government propose to get the matter enquired into; and

(e) the steps likely to be taken by Government to supply medicines free of cost to the patients?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (e). In the Government Hospitals in Delhi, Indoor patients in General Ward as well as out-door patients, are supplied medicines free of cost as per approved list of medicine.

Recovery of E.P.F. Arrears

438. SHRIMATI CHENNUPATI VIDYA: Will the Minister of LABOUR be pleased to state:

(a) the progress made by the "recovery machinery" appointed to expeditiously realise Employees Provident Fund arrears from defaulting employers so far;

(b) whether this machinery would be of permanent nature;

(c) whether this machinery will also look into the other grievances like delayed payment of E.P.F. and loan etc. to employees; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Recovery Machinery of the E.P.F.

Organisation has started functioning with effect from 1st July, 1990. It is, therefore, too early to assess the progress of work done by it.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Housing Target Under the Scheme, 1979

439. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the registered applicants with the D.D.A. since 1979 have suffered substantial financial loss due to the D.D.A. not meeting the housing target,

(b) if so, the details of measures taken to ensure that these registrants do not suffer any more financial loss and are provided flats at the rate prevailing in early 1990 if not in 1979 irrespective of the allotments made to them in the coming years;

(c) whether Government had targetted to allot flats to registered applicants of 1979 by 1992; and

(d) if so, the reasons for not maintaining that target and shifting the same to March, 1994?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) The flats are allotted from time of time on no profit no loss basis, taking into account actual prevailing construction cost, market rate of material, labour, land cost etc.

(c) No, Sir.